GRAM : CEGCANAL REGISTERED/A.D

**THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,**

**West Block No. 2, R.K. Puram, New Delhi - 110066.**

BENCH NB(SM)

Appeal No. E/3125/2000-NB(SM) Dated : 22-1-2001

CEGAT
NEW DELHI
To,

M/s Shree Syntex Ltd;
SRSL House, Pulla - Bhupalpura
Marg N.H. 8, Udaipur (Raj)

In the matter of :

M/s Shree Syntex Ltd., Appellant

vs.

C C E Jaipur Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/102/2001/NB(SM) Dated : 11-1-2001 passed by the Tribunal under Section 35-C(1) of Central Excise & Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Asstt. Registrar

Copy to :

1. CCE Jaipur
2. CCE / ~~CC~~ / (Appeal) Jaipur
3. Chief Commissioner of Central Excise / ~~Customs~~ Jaipur
4. Adv. / Consult.

— None —

5. S.D.R
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003
13. M/s Lex Site Com. Ltd., Mumbai
14. Office Copy
15. M/s Cen-cus Publication.

Asstt. Registrar

(Final Order Sheet)

# In the Custom, Excise & Gold (Control) Appellate Tribunal New Delhi

APPEAL NO...E/3125/2000.....OF 19 (.....)

ARISING OUT OF ORDER IN ORIGINAL/APPEAL NO.

678-686(KDT)CE/JPR-I/II/2000.....DATED..14.7.2000

PASSED BY....the Commissioner(Appeals)

Central Excise, Jaipur (Raj)

Date of decision.....11.1.2001

.....M/s. Shree Syntex Ltd.....APPELANT (S)

Represented by Sh./Smt.....None

.....

**VERSUS**

.....Commissioner of Central Excise, Jaipur.....RESPONDENT (S)

Represented by Sh./Smt.....

.....

CORAM :

.....Shri P.S. Bajaj.....

.....Member(Judicial).....

.....

To be referred to the Reporter or not ?

FINAL ORDER NO...A/102/01/NB Copy

Per.....P.S. Bajaj.....

None for the appellant. The appellants were directed vide Order dated 8.12.2000 by the Tribunal to make pre-deposit of Rs.8,14,776/- within four weeks and compliance was to be reported today. But today none has come present

on behalf of the appellants to report the compliance of the said order of the Tribunal. There is also nothing on record to suggest if they had deposited the amount of Rs.8,14,776/-. Therefore, the appeal of the appellants is ordered to be dismissed under Section 35 F of the Act for non-compliance with the Tribunal's order. However, they will be at liberty to get the appeal restored if they were able to produce evidence regarding the compliance of Tribunal's order within stipulated period.

( P.S. Bajaj )
Member (Judicial)

Dt: 11.1.2001
ss